

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R.K.Puram, New Delhi

COURT-II

Date of hearing/decision: 02.06.2017

Appeal No.ST/1374/2011-SM

[Arising out of the Order-in-Appeal No. 261(DKV)ST/JPR-I/2011 dated 15/06/2011, passed by the Commissioner (Appeals), Central Excise,Jaipur-I)

Sankalp International ... Appellant

Vs.

CCE, Jaipur -I ... Respondent

Appearance:

Present Shri Kumar Vikram, Advocate for the appellant
Present Shri G.R. Singh, AR for the respondent

Coram: Hon'ble Mr.Ashok K. Arya, (Technical Member)

FINAL ORDER No. 53679/2017

Per Ashok K. Arya :

- 1.** M/S Sankalp International is in appeal against Order in Appeal No. 261/2011 dated 09.06.2011 whereunder the refund claim filed under Notification No. 41/2007 ST dated 6/10/2007 has been rejected.
- 2.** Both sides represented by Ld. Counsels, Shri Kumar Vikram and Shri G.R. Singh have been heard.

- 3.** After having carefully considered the facts of the case and submissions of both the sides, it appears that the appellant did not produce relevant documents before the Revenue to support their refund claim. When it is so, the matter is remanded to the Original Adjudicating Authority who shall decide the matter afresh after giving opportunity of personal hearing and submission of documents to the appellant.
- 4.** In the result the impugned order is set aside and appeal allowed by way of remand in above terms.

[Order dictated and Pronounced in the open court]

(Ashok K. Arya)
Member (Technical)

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